



**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

O.A.NO.060/01002/2020

Decided on: 22.12.2020

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Krishan Kumar Saini, aged about 65 years

S/o Sh. Lal Chand Saini

R/o House No. 496, Urban Estate-II, Hisar-125005,

former Postal Assistant (Group 'C'), Narnaul Head Post Office  
(Haryana).

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Applicant

**(BY ADVOCATE: MR. JASWINDER SINGH)**

VERSUS

1. Union of India through Secretary to Govt. Of India, Deptt. Of Posts, Dak Bhawan, new Delhi-110001.
2. The Director General, Deptt. Of Posts, Dak Bhawan, New Delhi-110001.
3. CPMG Haryana Circle, Ambala Cantt-133001.
4. The Superintendent of Post Offices, Gurgaon Division, Gurgaon-122001.

Respondents

**(BY ADVOCATE: MR. SANJAY GOYAL)**

**ORDER (ORAL)**  
**HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**



1. Heard the learned counsel for the applicant. He states that consequent upon conviction of the applicant on a criminal charges by JMIC Hissar vide judgement dated 20.5.2016 as modified by Additional Sessions Judge, Hisar vide judgement dated 16.11.2017, the full pension of the applicant was withheld by the authorities in exercise of power under rule 8 of CCS (Pension) Rules, 1972, vide order dated 8.3.2018 (Annexure A-3). The applicant has submitted an appeal dated 23.4.2018 (Annexure A-4) against aforesaid order followed by reminders dated 28.5.2018, 5.8.2019, 21.10.2019 and 21.3.2020 (Annexure A-5, A-6, A-7 and A-8 respectively), which have remained unanswered.

2. The learned counsel pleads that at this stage, his limited request is that respondents may be directed to decide the appeal dated 23.4.2018 (Annexure A-4) in a time bound manner.

3. Issue notice.

4. Mr. Sanjay Goyal, Sr.CGSC, present via Video Conferencing, accepts notice. He does not object to the limited prayer made by learned counsel for the applicant.

5. In view of the above, it is directed that competent authority amongst the respondents may consider and take a decision on the Appeal dated 23.4.2018 (Annexure A-4) by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this



order. Order so passed be duly communicated to the applicant.

6. Needless to mention that disposal of the O.A. in the above manner may not be construed as an expression of any opinion on the merits of the case.

7. No order as to costs.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Place: Chandigarh  
Dated: 22.12.2020

HC\*